

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL SINGLE BENCH

ITEM No. 110
TA (Co. Act)-45(PB)/2023

IN THE MATTER OF:

Ajay Kishore Merchant & Ors.	...	Petitioner/Applicant
Vs.		
Damos	...	Respondent
Trading Company Private Limited		

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 26.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Abhishek Srivastava, Advocate
For the Respondent :

ORDER

Ld. Counsel for the applicant appeared through VC and submitted that in terms of previous order, an affidavit dated 24.04.2024 had been filed. The same is not available on record. Ld. Counsel is directed to get it uploaded on the DMS/E-portal and also submit the hard copy.

At the request, list the matter again **on 03.05.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT